

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR ATTENTION OF THE CREDITORS OF M/S. SHREEYA PEANUTS PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Shreeya Peanuts Private Limited (In CIRP)
2.	Date of incorporation of corporate debtor	31/10/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15142GJ2013PTC077384
5.	Address of the registered office and principal office (if any) of corporate debtor	N.H. 8B, Nr. Pipaliya Toll Naka Pipaliya - Gondal Road, Gondal, Rajkot GJ 360311 IN
6.	Insolvency commencement date in respect of corporate debtor	24 th March, 2021 Order received date: 26 th March, 2021
7.	Estimated date of closure of insolvency resolution process	19 th September, 2021 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sunil Kumar Agarwal IBBI/PA-001/IP-P01390/2018-19/12178
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg.Add.-Tower 6/603, Devnandan Heights, Near Podar School, New CG Road, Chandkheda, Ahmedabad, Gujarat-382424 Email: ANIL91111@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Reg.Add.-Tower 6/603, Devnandan Heights, Near Podar School, New CG Road, Chandkheda, Ahmedabad, Gujarat-382424 Email: cirp.shreeyapeanuts@gmail.com
11.	Last date for submission of claims	10 th April, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Shreeya Peanuts Private Limited (In CIRP) on 24 March, 2021 (Order received on 26 March, 2021).

The creditors of M/s. Shreeya Peanuts Private Limited (In CIRP), are hereby called upon to submit their claims with proof on or before 10 April, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: March 27, 2021

Place: Ahmedabad, Gujarat


Sunil Kumar Agarwal
Interim Resolution Professional
Reg.No. -IBBI/PA-001/IP-P01390/2018-2019/12178

